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Title: Need to remove anomalies in sections 50 and 56 of the Andhra Pradesh Reorganisation Act, 2014.

SHRI JAYADEV GALLA (GUNTUR): If justice is to be done to any two parties, it has to be done on the basis of the principles of natural justice; you cannot have one yardstick for one thing and another yardstick for another thing. But, it is happening to the residuary State of Andhra Pradesh. After reorganization of Andhra Pradesh, the division of assets has been made on the basis of geographical location and liability has been apportioned on the basis of population ratio.

Section 50 of the Andhra Pradesh Reorganisation Act allows right to recover arrears of taxes or duty on property, including arrears of land revenue, to Andhra Pradesh in which property is situated on the basis of geographical area and Section 56 says the liability of Andhra Pradesh to refund any tax or duty on property on the basis of population ratio. Both are contradicting with each other. The yardstick has to be either geographical area or population. By applying different yardstick, Andhra Pradesh is losing Rs. 3,800 crores due to apportionment of assets based on geographical area and liabilities on the basis of population. Since population of Andhra Pradesh is higher than Telangana, it has to shoulder more liabilities. CM of Andhra Pradesh has written letter to Home Minister to amend Sections 50 and 56 of the Andhra Pradesh Reorganisation Act to provide equal sharing of revenue between Andhra Pradesh and Telangana as the above Sections have not applied principles uniformly and failed to apply the norms of equity and fairness. This has deprived Andhra Pradesh of its share in tax arrears amounting to the tune of Rs. 3,800 crores.

In view of the above, I request Government of India to immediately amend the Andhra Pradesh Reorganisation Act and do justice to Andhra Pradesh.